

Export of sandalwood and Sandalwood products in the form of loos, timber, sandalwood products is permitted as per dust, pulp and charcoal is prohibited.

However, export of Sandalwood in the form of Handicrafts and machine made sandalwood products is permitted as per the Export and Import Policy, 1992-97.

(b) and (c) In view of (a) above, question does not arise.

Violation of RBI instructions by Vijaya Bank

*488. **SHRI MATANG SINGH:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that due to the poor financial position of the Vijaya Bank, the Reserve Bank of India had asked the Vijaya Bank not to give advances to private parties during 1990-92;

(b) if so, whether it is also a fact that contrary to these instructions, the former Chairman of the Vijaya Bank granted advanced of several crores to various parties;

(c) if so, what are the details of the advances given to the various parties; and

(d) whether any action is being contemplated against the former Chairman for violation of RBI instructions, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Vijaya Bank has reported that there was no instruction from the Reserve Bank of India (RBI) debarring it from giving advances to private parties during 1990-92. RBI had, however, advised the bank to contain credit expansion. The Bank's gross credit as on 31st March, 1991 was Rs. 1783.49 crores and it has come down to Rs. 1651.56 crores as on 31st March, 1992.

(b) to (d) Do not arise.

Overhauling of IA aircraft

*489. **SHRIMATI VEENA VERMA:** Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Indian Airlines fleet suffers from acute backlog of overhauling of aircraft;

(b) if so, the number of aircraft plying without due overhauling; and

(c) what steps are contemplated to complete the overhauling at the earliest to avoid accidents?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) and (c) Do not arise.

Setting up of thermal power Station in district Ballia

*490. **SHRI SATYA PRAKASH MALAVIYA:**

SHRI ISH DUTT YADAV:

Will the Minister of POWER be pleased to state:

(a) whether there is any proposal under Government's consideration for setting up of a thermal power station in Belthara Road, District Ballia, U.P.; and

(b) if so, what steps are being taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b) The Feasibility Report for installation of 3X250 MW Belthara Road Thermal Power Project in the State Sector in District Ballia, U.P. was received in the Central Electricity Authority (CEA) from UP State Electricity Board (UPSEB) in November, 1991.

The project could not be considered for techno-economic clearance by the CEA in the absence of essential linkages and clearances such as coal linkage, water availability, associated transmission system, compliance of Section 29 of the Electricity (Supply) Act, 1946, clearance